

ITEM NO.12

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1264/2023

THE STATE OF KERALA &amp; ANR.

Petitioner(s)

VERSUS

HON'BLE GOVERNOR FOR STATE OF KERALA &amp; ORS.

Respondent(s)

(FOR ADMISSION)

Date : 20-11-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. K K Venugopal, Sr. Adv.  
Mr. Gopalakrishnan Kurup, Advocate General  
Mr. C. K. Sasi, AOR  
Mr. Manu.V, Adv.  
Mr. Sidhant Kohli, Adv.  
Ms. Meena K Poullose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1 Mr K K Venugopal, senior counsel appearing on behalf of the State of Kerala, submits that:

- (i) The Governor is a part of the legislature under Article 168 of the Constitution;
- (ii) The Governor had promulgated three Ordinances which were later converted into Bills, which were passed by the Legislative Assembly; and

- (iii) As many as eight Bills are pending assent of the Governor for periods ranging between seven months and twenty three months.
- 2 Issue notice to the second and third respondents, returnable on 24 November 2023.
- 3 Dasti, in addition, is permitted.
- 4 We request the Attorney General for India or the Solicitor General to assist this Court.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**